

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.925**  
TO BE ANSWERED ON 22.11.2019

**JUVENILE HOMES**

925. SHRI D. K. SURESH:  
Shri L. S. TEJASVI SURYA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Ministry has been able to assess the number of beneficiaries of the Juvenile Justice (Care and Protection of Children) Act, 2015, in the country and specific to the State of Karnataka and if so, the details thereof;
- (b) whether any irregularities have been found in providing basic needs mentioned under the Act to the affected Juveniles and if so, whether the Government has conducted any surprise checks/inspection at special homes established under the Provision of Juvenile Justice (Care and Protection of Children) Act, 2015, and details thereof;
- (c) the details of the rehabilitation services in Karnataka that the Ministry has provided under the Child Protection Services Scheme, since the implementation of the said Act in 2015;
- (d) whether the Government intends to allocate certain additional funds towards providing the rehabilitation services to all States under the Act and if so, the details thereof; and
- (e) the number of cases pending with District Magistrates or courts regarding the passing of adoption order State-wise including Bengaluru?

**ANSWER**

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SMT. SMRITI ZUBIN IRANI)

(a) to (d): The provisions of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) applies to all matters concerning "Children in Need of Care and Protection" (CNCP) and "Children in Conflict with Law" (CCL). The children under CCL and CNCP are defined under Section 2(13) and 2(14) respectively of the JJ Act. The primary responsibility of execution of the Act lies with the State/UTs. However, the Ministry of Women and Child Development is implementing a centrally sponsored Scheme i.e. 'Child Protection Services (CPS)' (erstwhile Integrated Child Protection Scheme) for supporting the children in difficult circumstances. The primary responsibility of implementation of the scheme lies with the State Governments/UT Administrations. Details of Child Care Institutions in the country along with number of Children residing in these institutions under Child Protection Services (CPS) as provided by State Governments/UT Administrations including Karnataka is at **Annexure-I**

The JJ Act and the Juvenile Justice (Care and Protection of Children) Model Rules, 2016 framed thereunder inter-alia specifies the benchmark of services to be delivered to the children. The monitoring mechanism is prescribed under Section 54 of the JJ Act and Rule 41 of the Model Rules, 2016. The Ministry has been urging the State Governments and UT Administrations from time to time to register all the CCIs under the provisions of JJ Act, so as to ensure that CCIs offer optimum services not less than the minimum standard of care and protection prescribed under the Act & Rules. Section 39 of the JJ Act, provides information about process of rehabilitation and social re-integration.

The Ministry has been perusing all the State Governments and UT Administrations to issue directions for inspection of all CCIs under the supervision of District Magistrates in each district. The Ministry has also issued an advisory to the States and UTs regarding the action to be taken in case of disruption to the life of children in case of any untoward incidence of abuse in any CCI. Under CPS, financial assistance is provided to State Governments/UT Administrations with the objective to create a safe and secure environment for overall development and welfare of children in need of care and protection and children in conflict with law.

(e): As per Central Adoption Resource Authority (CARA), the State-wise number of adoption cases pending in various Family and District Courts and details of adoption cases pending in Family/District Courts of Bengaluru is at **Annexure-II**.

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**Annexure referred to in reply to part (a) of Lok Sabha Starred Question No.925 for answer on 22.11.2019 raised by Shri D. K. Suresh and Shri L. S. Tejasvi Surya regarding 'Juvenile Homes'.**

**Details of Child Care Institutions in the country along with number of Children residing in these institutions under CPS as on 15.11.2019.**

S. No.	State	Institutional Care [Homes]		Open Shelters		Specialised Adoption Agencies	
		No. Assisted	Beneficiaries	No. Assisted	Beneficiaries	No. Assisted	Beneficiaries
1	Andhra Pradesh	66	2954	9	262	14	140
2	Arunachal Pradesh	5	185	0	0	1	10
3	Assam	37	1765	3	51	23	69
4	Bihar	26	1567	5	134	13	138
5	Chhattisgarh	65	2325	10	117	12	120
6	Goa	23	1188	3	378	2	16
7	Gujarat	45	1706	0	0	12	86
8	Haryana	24	1322	14	425	7	52
9	Himachal Pradesh	32	1268	4	91	1	15
10	Jammu and Kashmir	17	823	0	0	2	0
11	Jharkhand	36	992	5	141	15	93
12	Karnataka	79	3056	38	1084	25	319
13	Kerala	30	788	4	100	12	65
14	Madhya Pradesh	67	2804	8	348	26	243
15	Maharashtra	74	2320	2	50	17	170
16	Manipur	42	1160	14	296	7	55
17	Meghalaya	44	960	3	159	3	6
18	Mizoram	36	1195	0	0	5	50
19	Nagaland	39	609	3	60	4	5
20	Orissa	96	6859	12	244	23	223
21	Punjab	13	463	0	0	0	0
22	Rajasthan	85	2459	22	401	24	99
23	Sikkim	12	355	3	60	4	20
24	Tamil Nadu	198	12864	11	275	20	200
25	Tripura	23	717	2	58	6	49
26	Uttar Pradesh	74	3703	20	517	25	247
27	Uttarakhand	20	437	2	50	2	15
28	West Bengal	70	4156	49	1226	23	326
29	Telangana	40	1277	0	0	11	320
30	Andaman & Nicobar	10	401	-	0	2	10
31	Chandigarh	7	252	0	0	2	17
32	Dadra and Nagar Haveli	-	0	-	0	-	0
33	Daman and Diu	1	25	-	0	-	0
34	Lakshadweep	-	0	-	0	-	0
35	Delhi	28	1447	13	380	3	72
36	Puducherry	27	1043	2	42	2	16
	<b>Total</b>	<b>1491</b>	<b>65445</b>	<b>261</b>	<b>6949</b>	<b>348</b>	<b>3266</b>

**Annexure referred to in reply to part (e) of Lok Sabha Starred Question No.925 for answer on 22.11.2019 raised by Shri D. K. Suresh and Shri L. S. Tejasvi Surya regarding 'Juvenile Homes'.**

<b>Court Order Pending as on 19.11.2019</b>							
Sno.	State	0-2 months	2-4 months	4-6 months	6-12 months	Beyond 1 year	Total
1	Andhra Pradesh	6	10	3	2	2	23
2	Assam	9	11	1	2	1	24
3	Bihar	12	22	9	17	6	66
4	Chhattisgarh	9	4	0	1	0	14
5	Delhi	4	2	0	1	0	7
6	Gujarat	10	7	2	1	1	21
7	Haryana	3	6	1	2	0	12
8	Himachal Pradesh	0	2	3	6	0	11
9	Jharkhand	5	10	3	7	7	32
10	Karnataka	23	20	9	7	3	62
11	Kerala	4	7	6	0	2	19
12	Madhya Pradesh	14	11	6	8	5	44
13	Maharashtra	55	36	36	24	6	157
14	Manipur	1	0	0	0	0	1
15	Mizoram	1	1	1	0	0	3
16	Orissa	32	12	4	21	7	76
17	Pondicherry	2	0	0	0	0	2
18	Punjab	6	3	0	2	0	11
19	Rajasthan	10	7	6	5	4	32
20	Sikkim	0	0	2	0	0	2
21	Tamil Nadu	9	29	21	11	2	72
22	Telangana	4	3	1	0	8	16
23	Tripura	2	2	0	0	0	4
24	Uttar Pradesh	17	20	7	21	12	77
25	UTTARAKHAND	1	1	1	1	1	5
26	West Bengal	14	29	48	34	19	144
	<b>Total</b>	<b>253</b>	<b>255</b>	<b>170</b>	<b>173</b>	<b>86</b>	<b>937</b>

The number of cases pending for adoption order in Bengaluru is 11.

**\*as per CARINGS data**